

THE ASSAM



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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

NOTIFICATIONS

LAW DEPARTMENT

The 11th May 1963

No.LJL.5/62/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 10th May 1963)

ASSAM ACT No.XVI OF 1963

**THE ASSAM LOCAL FUNDS (ACCOUNTS AND
AUDIT) (AMENDMENT) ACT, 1963**

(As passed by the Assembly)

[Published in the *Assam Gazette* Extraordinary, dated the 13th May 1963]

An
Act

*further to amend the Assam Local Funds (Accounts and
Audit) Act, 1930.*

Preamble. Whereas it is expedient further to amend the Assam Act
Assam Local Funds (Accounts and Audit) Act, 1930, II of 1930
hereinafter called the principal Act, in the manner
hereinafter appearing :

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Local Funds (Accounts and Audit) (Amendment) Act, 1963.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 4 of Assam Act II of 1930. 2. In Section 4 of the principal Act, after sub-section (2), the following shall be inserted as sub-section (3), namely:—

“Appointment of other persons to exercise the powers of Examiner of Local Accounts or the Auditor. (3) The State Government may, by notification or orders, appoint such other person or persons with such designation or designations, as are deemed necessary from time to time, and invest them with all or any of the powers of the Examiner of Local Accounts or Auditors, as the case may be, and specify the area or areas within which every such person shall exercise his powers.”

Amendment of Section 6 of Assam Act I of 1930. 3. In Section 6 of the principal Act, the word ‘and’ occurring between “Every auditor” and “Examiner” shall be replaced by a coma and between the words “Local Accounts” and “appointed” the words “and every person or persons” shall be inserted.

Amendment of Section 15 of Assam Act II of 1930. 4. In Section 15 of the principal Act, in sub-section (2) for the clause (ii), the following shall be substituted, namely:—

“(ii) the powers and duties of an Examiner of Local Accounts, Auditors, and of other person or persons appointed under sub-section (3) of section 4 and the procedure to be followed by them in conducting an audit under this Act and the times and places at which the audit may be conducted ; and”

R. C. CHAUDHURI,
Joint Secy. to the Govt. of Assam,
Law Department.